

ITEM NO.501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.274/2009

ASSAM PUBLIC WORKS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.14361/2021 - CONTEMPT PETITION and IA No.14359/2021 - CONTEMPT PETITION)

WITH W.P. (C) No.916/2014 (PIL-W)

(WITH IA No.138341/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Diary No.34152/2018 (XIV)

(With IA No.135242/2018 - CONDONATION OF DELAY IN FILING, IA No. 135243/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.160372/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.135345/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.135241/2018 - PERMISSION TO FILE WP)

Diary No.21214/2018 (XIV)

(With IA No.84178/2018 - CONDONATION OF DELAY IN FILING)

Diary No.20944/2018 (XIV)

(With I.R. and IA No.80351/2018-CONDONATION OF DELAY IN FILING and IA No.80352/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80350/2018-PERMISSION TO FILE WP)

Diary No.21959/2018 (XIV)

(With IA No.82961/2018-CONDONATION OF DELAY IN FILING and IA No.82962/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.82959/2018-PERMISSION TO FILE WP)

Diary No.21377/2018 (XIV)

(With I.R. and IA No.92415/2018-CONDONATION OF DELAY IN FILING and IA No.92417/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92411/2018-PERMISSION TO FILE WP and IA No.92419/2018-CONDONATION OF DELAY IN REFILING)

Diary No.21368/2018 (XIV)

(With I.R. and IA No.82085/2018-CONDONATION OF DELAY IN FILING and IA No.82087/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

and IA No.82088/2018-INTERVENTION/IMPLEADMENT and IA No.82084/2018-PERMISSION TO FILE WP and IA No.82086/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

W.P.(C) No.470/2018 (X)

(With I.R. and IA No.69948/2018-EXEMPTION FROM FILING O.T.)

W.P.(C) No.1047/2018 (X)

(With IA No.125802/2018-EXEMPTION FROM FILING O.T.)

W.P.(C) No.68/2016 (PIL-W)

(With IA No.1/2017 - INTERVENTION APPLICATION)

W.P.(C) No.876/2014 (X)

(With IA No.36773/2021 - EXEMPTION FROM FILING O.T. and IA No. 1/2014 - STAY APPLICATION)

W.P.(C) No.449/2015 (X)

(With IA No.120151/2018 - CLARIFICATION/DIRECTION, IA No. 120136/2018 - CLARIFICATION/DIRECTION and IA No.120147/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No.450/2015 (X)

W.P.(C) No.311/2015 (X)

SLP(C) No.25858/2015 (XIV)

W.P.(C) No.562/2012 (X)

Date : 10-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

WPC 274/2009

Mr. Mukul Kumar, AOR

Diary 34152/2018

Mr. Shivendra Singh, AOR

Mr. Dhananjaya Mishra, Adv.

Mr. Bikram Dwivedi, Adv.

Dr. Mukut Nath Verma, Adv.

Mr. Rohan Sharma, Adv.

|   |   |
|---|---|
| Diary 21214/2018 &<br>Diary 21377/2018                  | Mr. Mansoor Ali, AOR<br>Mr. Bilal Mansoor, Adv.   |
| Diary 20944/2018,<br>Diary 21959/2018 &<br>WPC 470/2018 | Mr. Fuzail Ahmad Ayyubi, AOR<br>Mr. Ibad Mushtaq, Adv.  |
| WPC 1047/2018   | Mr. Somesh Chandra Jha, AOR   |
| WPC 68/2016,<br>WPC 876/2014 &<br>WPC 311/2015          | Mr. Somiran Sharma, AOR<br>Mr. Dhrubajit Saikia, Adv.   |
| WPC 449/2015 &<br>WPC 450/2015                          | Mr. Sunil Murarka, Adv.<br>Mr. Partha Sil, AOR<br>Mr. Tavish Bhushan Prasad, Adv.<br>Ms. Sayani Bhattacharya, Adv.  |
| SLPC 25858/2015   | Mr. Sanjay Hegde, Sr. Adv.<br>Mr. Anas Tanwir, Adv.<br>Ms. Sonal Suryawanshi, Adv.<br>Ms. Masoom Raj Singh, Adv.<br>Mr. Mrigank Prabhakar, AOR  |
| WPC 562/2012  | Mr. K N Choudhury, Sr. Adv.<br>Mr. Manish Goswami, Adv.<br>Mr. Rangon Choudhury, Adv.<br>Mr. Rameshwar Prasad Goyal, AOR  |
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**Mr. Sanjeev Kr. Mahara, Adv.**

**Ms. Vaidehi Rastogi, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Presently, the following issue is framed for primary determination before the Constitution Bench:

“Whether Section 6A of the Citizenship Act 1955 suffers from any constitutional infirmity.”

- 2 The written submissions together with a joint compilation shall be filed within a period of three weeks.
- 3 For the purpose of preparing a common compilation of (i) precedent; (ii) legislation; and (iii) documentary material, Ms Diksha Rai, counsel assisting Attorney General for India, Mr Manish Goswami, counsel assisting Mr K N Choudhary, senior counsel and Mr Fuzail Ahmad Ayyubi, counsel assisting Mr Kapil Sibal, senior counsel are nominated as nodal counsel. The nodal counsel are requested to prepare the common compilation duly indexed and to circulate it to all the counsel appearing on behalf of the contesting parties as well as to the Court Master for circulation to the Bench. This exercise shall be completed within a period of three weeks.
- 4 List the Petitions immediately after Writ Petition (Civil) No 493 of 2022 [*Subhash Desai vs Principal Secretary, Governor Maharashtra and Others*] on 14 February 2023.

**(CHETAN KUMAR)**  
**A.R. - cum - P.S.**

**(BEENA JOLLY)**  
**Court Master**